

ACT No. XV OF 1938.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 8th April, 1938.)

An Act to amend the Indian Coffee Cess Act, 1935, for a certain purpose.

XIV of 1935;

WHEREAS it is expedient to amend the Indian Coffee Cess Act, 1935, for the purpose herein-after appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Coffee Cess (Amendment) Act, 1938. Short title and commencement.

(2) It shall come into force on such date as the Central Government by notification in the official Gazette may appoint.

2. In clause (ii) of sub-section (1) of section 4 of the Amendment of section 4, Act XIV of 1935. Indian Coffee Cess Act, 1935,—

(a) in sub-clause (c), the word "and" shall be omitted; and

(b) for sub-clause (d) the following sub-clauses shall be substituted, namely:—

"(d) one person nominated by the Coorg Planters' Association;

(e) one person nominated by the Mysore Planters' Association; and

(f) one person nominated by the Indian Planters' Association, Mysore;".

4 9th November, 1938. See Gaz. of I. 1938. Pt. 2. p. 1667.

Price anna 1 or 1½d.